

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 101**  
**(IB)-673(PB)/2019**

**IN THE MATTER OF:**

M/s. Paisalo Digital Ltd.

Vs.

M/s. Cargo Planners Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. P. Nagesh, Mr. Dhruv Gupta, Mr. Harshal  
Kumar, Advs.

**ORDER**

Learned counsel for the petitioner states that the dispute has been amicably settled between the parties and he has instructions to apply for withdrawal of the petition.

Dismissed as withdrawn.

In case, the terms of the settlement are not complied with and default occurs, the petitioner may file fresh petition or apply for revival of the same.

Sd/-  
**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**